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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH,
JODHPUR.

Date of Order: 30.8.95.

O.A. No. 286/1995.

Jora Ram ...Applicant.

VERSUS

Union of India & Ors. ...Respondents.

Mr. J.K.Kaushik, Counsel for the applicant.

Ms. Padmini Rathore, Brief holder for,

Mr. J.P.Joshi, Counsel for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Ms. Usha Sen, Administrative Member.

PER HON'BLE MR. GOPAL KRISHNA:

Applicant Jora Ram has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging the impugned order at Annexure A/1 dated 22.5.95 passed by the respondent No.3 by which his request for transfer to Jodhpur was rejected.

2. We have heard the learned counsel for the applicant and Miss Padmini Rathore, brief holder for Mr. J.P.Joshi, counsel for the respondents. We have carefully gone through the records of the case.

3. The applicant has claimed his transfer to Jodhpur on the ground of his being a physically handicapped person in terms of the policy guidelines

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of the Government of India at Annexure A/11, which provides that in the case of holders of Group 'C' or Group 'D' Posts who have been recruited on regional basis and who are physically handicapped, such persons may be given posting, as far as possible, subject to administrative constraints, near their native places within the region. The counsel for the respondents has produced an order dated 2.6.95 by which the applicant has been transferred and posted in the office of S.D.O.Telematics, Jaisalmer at his own cost and request. This order has been taken on record.

4. In view of the applicant's transfer and posting to Jaisalmer at his own request this application does not survive and it is, therefore, dismissed with no order as to costs.

Usha Sen
(USHA SEN)
Member (A)
30.8.95.

Chairman
(GOPAL KRISHNA)
Vice Chairman
30.8.95.

V.S.